

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi 110 001  
(Tele No.23353503 FAX No.23753923)

**No.L-1(3)/2009-CERC & L-1/41/2010-CERC**

**Dated: 16.4.2015**

**PUBLIC NOTICE**

**Subject: Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Fourth Amendment) Regulations, 2015.**

**Draft Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015**

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Commission has proposed amendments to the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010. The draft amendments and the explanatory note are annexed to this notice and can also be downloaded from the Commission's website [www.cercind.gov.in](http://www.cercind.gov.in).

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/suggestions/objections on the draft regulations which may be sent to the undersigned latest by 1.5.2015.

3. The comments/suggestions/objections received in the Commission's office after the stipulated date shall not be considered while finalising these regulations.

**sd/-**  
**(T. Rout)**  
**Chief (Legal)**